


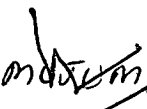
(6)

Dated: 12/6/89.

None present for the applicant.

Mr. J. G. Sawant advocate for the
Respondents. In view of the prayers
in the application the case is
kept on sine die list.


(M. Y. PRIOLKAR)
MCA)


(M. B. MANKAR)
MCA)

Per Tribunal

13/5/93

As per direction of the Hon'ble Vice
Chairman dated 22.1.93, the matter
is taken out from Sine-die list.

Fixed for final hearing on 5/8/93

Issue notices to the parties ~~as per~~
~~order dated~~


Deputy Registrar

Per Tribunal

Date

5/8/93

Applicant in person by Mr G S Walia
Advocate / Respondent by Mr J G Sawant
Counsel for want of him
The matter adjourned to 25-8-93
for final hearing


Dy. Registrar

Notices issued to
both the Parties
on 20/5/93

NYG

21/5

OA.NO. 823/88

Dated: 25.8.93

Shri G.S.Walia for the applicant.
Shri J.G.Sawant for the respondents.

Shri Walia states that since the applicant has already been promoted, nothing survives in the petition and that he would withdraw the petition. The petition is withdrawn with no order as to costs.

h. Lawan
(MS.USHA SAVARA)
M (A)

Sur
(M.S.DESHPANDE)
V.C.

Rel D
27/8/93
STY
order/Judgment despatched
to Applicant Respondent (a)
11/9/93

8/9
6/9